

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'SMC' BENCH
MUMBAI**

**BEFORE: SHRI M.BALAGANESH, ACCOUNTANT MEMBER
&
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.4992/Mum/2019
(Assessment Year :2014-15)**

Shri Sandeep Ambaji Nijapkar 511, Building No.3-A, Kumkum CHS Ltd., Pratiksha Nagar, Sion, Mumbai – 400 022	Vs.	ACIT-21(3), Mumbai Piramal Chambers, Mumbai
PAN/GIR No.ACPPN5015P		
(Appellant)	..	(Respondent)

Assessee by	Ms. Jagruthi Doshi
Revenue by	Shri Rajat Mittal
Date of Hearing	05/05/2022
Date of Pronouncement	05/05/2022

आदेश / O R D E R

PER M. BALAGANESH (A.M.):

This appeal in ITA No.4992/Mum/2019 for A.Y.2014-15 arises out of the order by the Id. Commissioner of Income Tax (Appeals)-38, Mumbai in appeal No.CIT(A)-48/IT-192/AC-21(3)/2018-19 dated 31/05/2019 (Id. CIT(A) in short) against the order of assessment passed u/s.143(3) of the Income Tax Act, 1961 (hereinafter referred to as Act) dated 22/12/2016 by the Id. Asst. Commissioner of Income Tax 21(3), Mumbai (hereinafter referred to as Id. AO).

2. We find that the assessee filed a letter dated 17th February 2022 mentioning that he had preferred an application under direct tax "Vivad Se Viswas Scheme 2020" to settle this tax dispute for the year under consideration and had obtained Form-5 from the designated authority thereon, copy of which was enclosed alongwith this letter. Ld. DR also agreed that the Form -5 has been received.

3. In view of this, we hereby dismiss the appeal pending before us.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open Court on 05/05/2022

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-
(M.BALAGANESH)
ACCOUNTANT MEMBER

Mumbai; Dated 05/05/2022
KARUNA, *sr.ps*

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai